

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 122
(CAA)-19(PB)/2018

IN THE MATTER OF:

Sabre Technet Pvt. Ltd. & Adcom Services Applicant / petitioner
Private Limited

SECTION:

Under Section 230-232 of the Companies Act

Order delivered on 28.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant/Petitioner : Mr. Sougat Sinha, Adv.
For the OL, Delhi : Mr. Shubham Pandey, Adv.
For the RD(NR) : Mr. C. Balooni, CP
For the ITD : Mr. Divey Kant for Ms. Lakshmi Gurung,
Standing Counsel for ITD

ORDER

The objections taken by the RD have been answered by filing reply to the observation by the applicant on 19.07.2018. In para 3 the petitioner has undertaken to comply with the provisions of Section 232(3)(i) of the Companies Act, 2013 and pay any additional fee if any applicable for addition of authorized share capital of the transferor company with that of the transferee company or any other provisions of law.

Ld. Counsel for the Income tax and the company prosecutor for the OL have stated that there are no objection to the scheme.

Argument heard. Order reserved.

Sdl—

(M.M.KUMAR)
PRESIDENT

Sdl—

S.K. MOHAPATRA)
MEMBER(TECHNICAL)